

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

O.A. No. 88/91

~~XXXXXX~~

198

DATE OF DECISION 7.10.1991

Shri S.B.Kulkarni

Petitioner

Mr.S.S.Kulkarni

Advocate for the Petitioner(s)

Versus

The State of Maharashtra & ors.

Respondent

Mr.V.S.Masurkar for Res.No.5

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. M.M.SINGH, MEMBER (A)

The Hon'ble Mr. T.C.REDDY, MEMBER(J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether in needs to be circulated to other Benches of the Tribunal ?

C

Before the Central Administrative Tribunal

Bombay Bench, Bombay

Original Application No.88/91

Shri Sadashive Balkrishna Kulkarni
Chief Conservator of Forests (Retires)
residing at Paud Road, Opp.Tulja Bhawani
Mandir, Kothrud, Pune-29

.... Applicant

V/s

The State of Maharashtra
through Chief Secretary, Govt. of
Maharashtra, Mantralaya, Bombay-32
and 4 others

.... Respondents

CORAM : HON'BLE SHRI M.M.SINGH, MEMBER (A)

HON'BLE SHRI T.C.REDDY, MEMBER (J)

Appearance:

Mr.S.S.Kulkarni, Adv
for the applicant

Mr.V.S.Masurkar for
Respondent No.5..

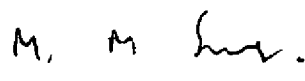
ORAL JUDGEMENT

DATED: 7.10.1991

(PER : M.M.SINGH, M/A)

Learned counsellor for the applicant prays for
permission to withdraw the application. Permission granted.
The application is finally disposed of as withdrawn.


(T.C.REDDY)
MEMBER(J)


(M.M.SINGH)
MEMBER(A)